FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHUBH LAKSHMI SYNTHETICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	Shubh Lakshmi Synthetics Private Limited
2.	Date of Incorporation of Corporate Person	22.09.1999
3.	Authority under which corporate person is incorporated/ registered	Ministry of Corporate Affairs – ROC -Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U18101DL1999TC101650
5.	Address of the registered office and principal office (if any) of corporate person	Mohan Singh Flat No. 311 III F Plot No 5 Pratap Bhawan, BSZ Marg New Delhi-110002
6.	Liquidation Commencement Date of Corporate Person	29.12.2022
7.	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Ms. Seema Salwan **Add:** 47, Pusa Road, Ground Floor, Metro Pillar 131, Next to telephone exchange, New Delhi-110005 **Email Id :** Seemasalwan.advocate@gmail.com **Email Id for Correspondence:** vl.shubhlakshmi@gmail.com **Contact No**: 8130700079; 011-40622233 **Reg No**: IBBI/IPA-002/IP-N00779/2019 -2020/12478
8.	Last date for submission of claims and email id for correspondence	28.01.2023

Notice is hereby given that the **Shubh Lakshmi Synthetics Private Limited** has commenced voluntary liquidation on 29.12.2022.

The stakeholders of Shubh Lakshmi Synthetics Private Limited are hereby called upon to submit a proof of their claims, on or before 28.01.2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Seema Salwan

Ms. Seema Salwan
Liquidator
Shubh Lakshmi Synthetics Private Limited
IBBI/IPA-002/IP-N00779/2019 -2020/12478
AFA Validity upto - 29.07.2023

Date: 31.12.2022
Place: New Delhi

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Description of Secured asset (immovable property)
Mr. Mahesh Chand Mrs.Shiwangi Tiwari Stt Foods Llp Mrs.Suchitra Gautam **Prospect No 970985**	**19-Dec-2022 is ₹ 21,06,098.00/-** (Rupees Twenty One Lakh Six Thousand Ninety Eight Only)	All that piece and parcel of the property being : Prop No-12, Kh.No-1722 And 1723, Entire Ground Floor Shyam Nagar ,Okhla, Land area admeasuring 900 Sq. Ft., Carpet area admeasuring 688 Sq. Ft., Built up area admeasuring 810 Sq. Ft., Phase II, Okhla Industrial Estate, South Delhi, 110020, Delhi,India

If the said Borrower fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office : A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Noida Date : 31/12/2022 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

CAN FIN HOMES LTD.

1st Floor, DDA Building Near Paras Cinema, Nehru Place, New Delhi-110019
011-26430236/7625079108, Delhi@canfinhomes.com, CIN:L85110KA198PLC008699

POSSESSION NOTICE
[Rule 8 (1)]

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of the powers under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **02.08.2022** calling upon the borrowers **Mr. Ashwani Pandey S/O Kamla Kant Pandey and Mrs. Mamta Pandey W/O Ashwani Pandey** to repay the amount mentioned in the notice being **Rs. 11,24,634/- and interest from 02.08.2022** to till date of final payment within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **26th Day of December, of the year 2022.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for an amount of **Rs. 11,24,634/-** and interest thereon .

Description of immovable property

(FLAT NO-A-116/S-1, FRONT PORTION, 2ND FLOOR, PLOT NO-A-116, DILSHAD COLONY, DELHI-110095, ADMEASURING 41.80 SQ MTR.)

North West : Road　South West : Plot No-115
South East : Other Property　North East : Plot No-117

Date : 30.12.2022　Sd/- Authorized Officer
Place : New Delhi　Can Fin Homes Ltd.

ADITYA BIRLA HOUSING FINANCE LIMITED

ADITYA BIRLA CAPITAL

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266 Branch Office - Aditya Birla Housing Finance Limited | D-17, Basement, Sector 3, Noida, UP 201301

APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice(for Immovable Property)

Whereas, the undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a **demand notice dated 14-10-2022 calling upon the borrowers Ranjeet Singh, Upasana Singh and Sree Bake Bihari Sticker seeking repayment of the amount mentioned in the notice being of Rs 10,90,373/- (Rupees Ten Lac Ninety Thousand Three Hundred Seventy Three Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 **on this 29th Day of Dec of the year, 2022.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of **Rs 10,90,373/- (Rupees Ten Lac Ninety Thousand Three Hundred Seventy Three Only)** and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All That Piece And Parcel Of Residential Plot No. C-5/6 H.I.G. Flat, Back Side, H.I.G., Ground Floor Without Roof, Area Measuring 58.52 Sq. Mtr. (Super Covered Area). Situated At D.L.F, Ankur Vihar, In The Village Sadullabad, Pargana Loni, Tehsil & Distt, Ghaziabad, U.P. And **Bounded: East:** Other Plot **West:** 9 Mtr Wide Road **North:** Plot No C5/5 **South:** Plot No C-5/7.

Date: 29/12/2022　**Authorised Officer**
Place: Ghaziabad　**Aditya Birla Housing Finance Limited**

Form No. INC-25A

Advertisement to be published in the newspaper for conversion of public company into a private company
Before the Regional Director
Ministry of Corporate Affairs, Northern Region, New Delhi
In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/s TUSHAR HOLDINGS LIMITED having its registered office at 407, New Delhi House, 27 Barakhamba Road New Delhi -110001
(Applicant)

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 12th December, 2022 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Northern Region B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of the Applicant
Tushar Holdings Limited
Sd/-
Arvind Jain
Director
(DIN: 07269033)

Date: 30.12.2022
Place: New Delhi

Regd Office: 407, New Delhi House, 27 Barakhamba Road New Delhi-110001

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHUBH LAKSHMI SYNTHETICS PRIVATE LIMITED

1.	**Name of Corporate Person**	**SHUBH LAKSHMI SYNTHETICS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	22.09.1999
3.	Authority under which Corporate Person is incorporated /registered	Ministry of Corporate Affairs – ROC -Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U18101DL1999TC101650
5.	Address of the registered Office and Principal office (if any) of Corporate Person	Mohan Singh Flat No. 311 III F Plot No 5 Pratap Bhawan, BSZ Marg New Delhi-110002
6.	Liquidation commencement date of Corporate Person	**29/12/2022**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Ms. Seema Salwan** **Add:** 47, Pusa Road, Ground Floor, Metro Pillar 131, Next to telephone exchange, New Delhi-110005 **Email Id :** Seemasalwan.advocate@gmail.com **Email Id for Correspondence:** vl.shubhlakshmi@gmail.com **Contact No:** 8130700079; 011-40622233 Reg No: IBBI/IPA-002/IP-N00779/2019 -2020/12478
8.	Last date for submission of claims	**28.01.2023**

Notice is hereby given that the **Shubh Lakshmi Synthetics Private Limited** has commenced voluntary liquidation on **29.12.2022.**

The stakeholders of **Shubh Lakshmi Synthetics Private Limited** are hereby called upon to submit a proof of their claims, on or before **28.01.2023**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ms. Seema Salwan
Liquidator
Shubh Lakshmi Synthetics Private Limited
Registration No.: IBBI/IPA-002/IP-N00779/2019 -2020/12478
AFA Validity upto - 29.07.2023

Date: 31.12.2022
Place: New Delhi

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Limited

ADITYA BIRLA CAPITAL

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited, Unit No. 710 A, 7th Floor, Corporate Park, B-109, Sanjay Place, Agra- 282002
1. ABHFL: Authorized Officer Mr. Girijesh Maurya; Contact No- 9811892607 and Mr. Tung Dhwaj Kaushik; Contact No-09873662400
2. Auction Service Provider (ASP) M/s e-Procurement Technologies Limited-Auction Tiger, Mr. Ram Sharma; Contact No. +91 8000023297

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on **20-01-2023**, for recovery of **INR 26,47,235.05/- (Rupees Twenty Six Lacs Forty Seven Thousand Two Hundred Thirty Five and Paise Five Only) as on 19-02-2020** and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely **Shailendra Singh Sikarwar, Pramod Kumar Sikarwar, M/s S.S. Enterprises Prop Mr. Shailendra Singh Sikarwar S/o Pramod Kumar Sikarwar.**

The reserve price will be **INR 22,88,323/- (Rupees Twenty Two lacs Eighty Eight Thousand Three Hundred and Twenty Three Only)** and the Earnest Money Deposit (EMD) will be **INR 228832.3/- (Rupees Two Lacs Twenty Eight Thousand Eight Hundred Thirty Two and Three paisa only).** The last date of EMD deposit is **19.01.2023.** The date for inspection of the said property is fixed on **18-01-2023 between 11:00 am to 04:00 pm.**

DESCRIPTION OF IMMOVABLE PROPERTY

All the piece and parcel of the property consisting of Residential Flat Number 204 A on first floor, measuring covered area 90.52 sq. meter apartment constructed on Plot Number 12,13,14 and 17 situated at Regal Residency, Agra Enclave Colony, Behind Kamyani hospital, Mauza Kakretha, Teh and dist. Agra. Boundaries:- East:- Flat Number 204, West:- Other properties, North:- Exit Common lobby,

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. **https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act or https://sarfaesi.auctiontiger.net**

Date: 31-12-2022　**Sd/-**
Place: Agra　**Authorized Officer,**
Aditya Birla Housing Finance Limited

ROHA HOUSING FINANCE PRIVATE LIMITED

ROHA HOUSING FINANCE — GROW WITH YOUR OWN HOME

Corporate Office: Unit No. 1117 & 1118, 11th Floor, World Trade Tower, Sector 16, Noida, U.P. 201 301

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

NOTICE is hereby given that the following borrower/s who have availed from Roha Housing Finance Private Limited (RHFPL) have failed to pay Equated Monthly Installments (EMIs) of their loan TO RHFPL and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The details of the loan and the amounts outstanding and payable by the borrower/s to RHFPL as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of RHFPL, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the SARFEASI Act). If the following borrower(S) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of SARFAESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with property/ies described here below.

Sr. No.	Name of the Borrower(s)/ Co-Borrower (s)/ Loan A/c No. / Branch	Demand Notice Date & Amount	Description of secured assets(s) (Immovable property/ies)
1.	HLNODCSCPR000005000054/Branch : NOIDA **1. Aneeta Raghav, 2. Pushpa Raghav, 3. Sunil Kumar Raghav, 4. Vijay Kumar Raghav, Add1:** 44, Vrindavan Garden, Ghaziabad, Uttar Pradesh-201005, **Add2:** Shop No. 2, C-100/2 , G.F. , Main Market, Janakpuri, Near Durga Mandir, Ghaziabad, Uttar Pradesh- 201005	24.12.2022 ₹ 9,97,298/-	44, Vrindavan Garden, Ghaziabad, Uttar Pradesh- 201005, India
2.	LANODCLPRS000005002945/Branch : NOIDA **1. Devender Singh, 2. Ritu W/o Devendersingh, Add:** H No 285, Gali No 9, Sourabh Vihar, Delhi, New Delhi- 110044, India, **Add2:** House Number, 8-P, Surya Nagar, Phase II, FF, Residential Scheme, Sector 91, Tehsil & District Faridabad, Haryana, 121003, **Add3**- NO. 262, Saurabh Vihar, Jaitpur, Delhi , New Delhi- 110044, India	10.12.2022 ₹ 15,42,906/-	House Number 8-P, Surya Nagar Phase II, FF, Residential scheme Sector 91, Tehsil & District Faridabad, Haryana, 121003

Place: Delhi **Date:** 31.12.2022　**Sd/- Authorised Officer, Roha Housing Finance Private Limited**

POSSESSION NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.

CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

"Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3)of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under Section 13(2) of the said Act, as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from-the date of receipt of the said notice. That the Assignor mentioned hereinbelow has assigned the financial assets to **Edelweiss Asset Reconstruction Company Limited,** also acting in its capacity as trustee of various trusts mentioned hereunder (hereinafter referred as **"EARC").** Pursuant to the assignment under Sec.5 of the SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have been vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorised Officer of **Edelweiss Asset Reconstruction Company Limited** has taken possession of the mortgaged property(s) described herein below in exercise of the powers conferred under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the respective date mentioned against each Loan Account/Mortgaged Property.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of the time available to redeem the secured assets. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited** for the amount mentioned below along with interest thereon."

Sl No	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower(s) Name	Amount & Date of Demand Notice	Date of Possession	Possession Status
1	HDB Financial Services Ltd.	EARC Trust SC - 410	2011333	Prasad T George (Borrower) and Gracy Prasad (Co-Borrower)	**Rs. 12,35,779.61/-** (Rupees Twelve Lakhs Thirty-Five Thousand Seven Hundred Seventy-Nine and Sixty-One Paise only)	26.12.2022	Physical Possession

Description Of The Immovable Property: "All That Piece And Parcel Of The Front Portion Of First Floor Without Roof/Terrace Rights, Out Of The Property No. 46, Admeasuring 50 Sq. Yards (15' X 30'), Out Of The Total Area Admeasuring 100 Sq. Yards, Part Of Khasra No. 209, Consisting Of Two Rooms, Situated In The Area Of Village Bindapur, Delhi, Abadi Known As Indara Park Extension, Uttam Nagar, New Delhi With The Proportionate Rights Of The Land Attached Thereto Including Common Rights To Use The Stairs Leading From Around Floor To First Floor. **Bounded On The East By:** Road 20 Ft. Wide; **West By:** Remaining Portion Of The Said Property; **North By:** Property No. 45; **South By:** Property No. 46".

Place: Delhi　**Sd/- Authorized Officer**
Date: 29.12.2022　**Edelweiss Asset Reconstruction Company Limited**

Edelweiss | ASSET RECONSTRUCTION
Ideas create, values protect

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mrs. Rupan Ahluwalia **2.Kamal Ahluwalia** **(Prospect No 726038)**	**14-Feb-2019** **Rs. 68,46,430/-** (Rupee Sixty Eight Lakh Forty Six Thousand Four Hundred Thirty Only) **Bid Increase Amount Rs. 40,000/-** (Rupees Forty Thousand Only)	All that part and parcel of the property bearing Flat No.- CD-A7-04-402 4Th Floor Tower A-7, IREO , The Corridors, Sec-67A, Gurgaon, Haryana **(Built-up Area admeasuring 1920.22 Sq. Ft.)**	**24-Mar-2022** Total Outstanding As On Date **28-Dec-2022** **Rs. 64,87,580.00/-** (Rupees Sixty Four Lakh Eighty Seven Thousand Five Hundred Eighty Only)	**Rs. 50,00,000/-** **(Rupees Fifty Lakh Only)** **Earnest Money Deposit (EMD)** **Rs. 5,00,000/-** **(Rupees Five Lakh Only)**

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
13-Jan -2023 1100 hrs -1400 hrs.	16-Jan -2023 till 5 pm.	18-Jan -2023 1100 hrs-1300 hrs.

Encumbrances :- 1. Builder Dues approx Rs. 1.45 Cr plus Interest if any.
Mode of Payment:-All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879 followed by Loan Number, d) IFSC Code:-SCBL0036001 e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com** , well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6 **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@7291981124/25/26.**
7 **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.**
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Gurgaon , Date: 31-Dec-2022　**Sd/- Authorised Officer, IIFL Home Finance Limited.**

L&T Financial Services

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Noida

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank Of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. (Formerly known as L&T Housing Finance has merged with L&T Finance Limited ('LTF') w.e.f. 12th April, 2021) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and /or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
DELHL16000045 & DELHL16000164	1. Manoj Singh Bhandari 2. Mukesh Singh Bhandari	Demand Notice Date: 16/12/2022 NPA Date: 04/11/2022	Total Amount of is Rs. 38,97,852.81/- (Rupees Thirty Eight Lac Ninety Seven Thousand Eight Hundred Fifty Two and Eighty One Paise) as on date 16-12-2022	**Schedule – I** All The Piece And Parcel Of The Property Address: -flat No. B 5/6 On The 5th Floor, Tower B Admeasuring 1453 Sq.ft., Situated At Himalaya Pride Plot No. 10b, Techzone Iv, Greater Noida Gautam Buddh Nagar Uttar Pradesh India 201307
H14004140318113 801	1. Faisal Ahmed 2. Shaista Ahmed	Demand Notice Date: 15/12/2022 NPA Date: 04/11/2022	Total Amount of is Rs. 22,48,477.28/- (Rupees Twenty Two Lac Forty Eight Thousand Four Hundred Seventy Seven and Twenty Eight Paise) as on date 13-12-2022	**Schedule – I** All The Piece And Parcel Of The Property Address: - Unit Id- R0200I21906/ Flat No. 1906 In The Block I-2 Admeasuring 890 Sq.ft. On The 19th Floor Of The Building Known As "ECO Village-2 Phase-2" Situated At Plot No GH 01, Sector 16B, Greater Noida Uttar Pradesh 201303

Date: 31.12.2022　Sd/-
Place: Noida　**Authorized Officer**
For L&T FINANCE LIMITED

Muthoot Homefin (India) Ltd — DEMAND NOTICE

Corporate Office : 1201 & 1202, 12th Floor, 'A' Wing, Lotus Corporate Park, Off. Western Express Highway, Goregaon (East), Mumbai – 400 063.

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorised Officer of Muthoot Homefin (India) Ltd. (MHIL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower/s (the "said Borrower"), to repay the amounts mentioned in the respective Demand Notice/s issued to them that are also given below.

In connection with above, Notice is hereby given, once again, to the said Borrower to pay to MHIL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest at 2% p.m. as detailed in the said Demand Notices, from the dates mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrowers. As security for due repayment of the loan, the following assets have been mortgaged to MHIL by the said Borrowers respectively.

Sr No.	Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor / Loan Account No./Branch	Total Outstanding Dues (Rs.)	Date of Demand Notice	Description of secured asset (immovable property)
1	**Krishna Avtar Singh / Ankita Singh / 056-05600464 / Ghaziabad**	**Rs.941655/-**(Rupees Nine Lac Forty One Thousand Six Hundred Fifty Five Only)	**21-Nov-22**	Plot No 30, Kh No-235 Mouja Bichpuri, Gadesh Dham Agra Uttar Pradesh 282001

If the said Borrowers shall fail to make payment to MHIL as aforesaid, MHIL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences.

The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of MHIL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Uttar Pradesh　**Sd/-**
Date : 31.12.2022　**Authorised Officer**
For Muthoot Homefin (India) Ltd.

RBL BANK LTD.

Administrative Office: 1st Lane, Shahpuri, Kolhapur-416001
Regional Operating Center: 1st Floor, Building No 1, Modi Mills Compound, Okhla Industrial Estate, Phase 3, New Delhi 110020.

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of RBL Bank Ltd. under Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon Borrower\Guarantor(s)\Mortgagor(s) to repay the amount mentioned in the notice within 60 days from receipt of the said notice. The borrower/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower/Guarantor(s)\Mortgagor and the public in general that the undersigned being the Authorized Officer of the RBL Bank Ltd. has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of the section 13 of the said Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002.

Sl. No.	Name and Address of the Borrower, Co-Borrower/ Mortgagor	Details of Properties/ Address of Secured Assets to be Enforced	Amount Due in Rs.	Date of Notice / Date of Symbolic Possession
1 2 3 4	**M/s Hotel Roopkala Dx (Through Its Partners/ authorised Signatory) A. Rakesh Ramphal, B. Dinesh Ramphal** 8641/59, Ara Kashan Road, Pahar Ganj, Delhi-110055, **Also At:** C-7, Block-c, Second Floor, East Krishna Nagar, Delhi-110051, **Also At :** C-7, Block-C, First Floor, East Krishna Nagar, Delhi-110051 **Rakesh Ramphal, Partner-M/s Hotel Roopkala Dx,** C-7, Block-C, Second Floor, East Krishna Nagar, Delhi-110051 **Dinesh Ramphal, Partner-M/s Hotel Roopkala Dx** C-7, Block-C, First Floor, East Krishna Nagar, Delhi-110051 **Seema Sharma,** C-7, Block-c, Second Floor, East Krishna Nagar, Delhi-110051	**Property No. 1** Built Up Entire First Floor Portion Upto The Extent of Ceiling Level Only, Without Roof/terrace Rights, Having Its Plinth/covered Area Measuring 60 Sq. Mtrs. Along With Its Rights, Title, Interest, Fixtures, Fittings, Connections And Common Passage, Enterance, Staircase, Lift, Parking At The Stilt With Undivided Indivisible And Impartable Proportionate Share of Land Underneath, Bearing Part of Property No. C-7, Land Area Measuring 79 Sq. Yds. I.e. 66.05 Sq. Mtrs., Having Common Facilities to go to other Portion of Said Property For Maintaince/ inspection of Water Tank And Tv Anteena Installed on Roof of Top Floor, Sewer Connections, Sanitary Fittings And Such Other Essential Sevices But Without Any Other Right In The Other Portion of The Said Property, With All Common Facilities And Amenities Provided There In, Fitted With Electricity And Water Tap Connections, Out of Khasra No. 2239/1046/822/1, Situated In The Area of Village Chandrawali Alias Shahdara, In The Abadi of East Krishan Nagar, Illaqa Shahdara Delhi-110051, And Bounded As Under: East: Gali, North: Property of Others, West: Gali, South: Gali, **Property No. 2 :** Freehold Built Up Second Floor Up To The Extent of Ceiling Level I.e. With Out Roof/terrace Rights Area Measuring 79 Sq. Yds. I.e. 66.05 Sq. Mtrs. Having Its Covered Area Measuring 66.05 Sq. Mtrs. Comprising .of Whatso Ever There In Fitted With Elect. and Water Connection With Their Meters With All Fixtures And Fittings Fitted Therein, Along With Common Stairs, Passage, Entrance, Lift, One Car and One Scooter Parking Space In Stilt Floor, With The Rights To Install The Tv Antena and Water Tank on Roof of Top Floor, With All Common Facilities/ Amenities Are Provided In The Building With Proportionate Share In The Land Underneath, Bearing Property No. C-7, Out of Khasra No. 2239/1046/822/1, Situated In The Abadi Of East Krishan Nagar, In The Area of Village Chandrawali Alias Shahdara, Illaqa Shahdara, Delhi-110051, And Bounded As Per Ground Floor As Under: North: Others Property, East: Gali, South: Gali, West: Gali	Rs. 88,17,774.42/- (Rupees Eighty Eight Lacs Seventeen Thousand Seven Hundred Seventy four and Paisa Forty Two only)	**18.10.2022** **29-12-2022**

The Borrower/Mortgagor/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RBL Bank Ltd.

Place: Delhi　**Authorised Officer**
Date : 30/12/2022　**RBL Bank Ltd.**

Adani Capital Private Limited

adani Capital

Registered Office : Adani House, 56, Shrimali Society, Navrangpura, Ahmedabad 380 009, Gujarat, India
Corporate Office : 1004/5, 10th Floor, C-Wing, One BKC, C-66, G- Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051. Maharashtra, India.
CIN: U65990GJ2016PTC093692, **Website :** www.adanicapital.in

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned borrower(s), co-borrower(s) have availed loan/s facility(ies) from Essel Finance Business Loans Limited (the **"Essel"**) by mortgaging your immovable properties (securities). Under the said agreement entered into between Essel and you both, Essel had assigned the Loan to Adani Capital Pvt. Ltd. (the **"ACPL"**) vide Registered Assignment Deed on **30-12-2019**. Accordingly, all rights and obligations in relation to the said Loan have been since assigned to the ACPL with effect from the Assignment Date. Consequent to your defaults your loans were classified as non-performing assets. Adani Capital Pvt. Ltd. For the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:

Name of the Borrower / Co-borrower/ Guarantor/ Loan Account No/ Essel Loan Account No.	Mortgage Property address	Demand notice date / O/s Amount / O/s date
Vishal Brothers Enterprises / Vishal Sharma / Neelam Sharma/ 106MSM001021001 (Essel A/C No.: LNDEL00616-170000589	All That Piece And Parcel Of Property No. G-1665/B Portion Of Property No. G-1665, Near Police Station On Land Measuring 50 Sq. Yds I.E. 41.81 Sq. Mtrs Bearing Khasra No. 52, Situated In The Revenue Estate Of Village Najafgarh Delhi Abadi Known As Old Lal Dora Of Village Najafgarh, New Delhi-110043 Bounded As **East** - Property No.G-1665/H, **West** - Property No.G-1665, **North** - Other Property, **South** - Gali 10	**17-Dec-22** **Rs. 2282515.53** As On Date : **16-Dec-22**
Tarkeshwar Ojha / Sarita Devi/ 106MSM001021105 (Essel A/C No.: LNDEL06717-180000902	All That Piece And Parcel Of Land Measuring 100 Sq. Yds Comprising In Khasra No. 551, Out Of Land Measuring 1200 Sq. Yds Situated At Village Kulesara Pargana Dadri Teahsil And Dist Gautam Budh Nagar U.P. Bounded As **East** - Other Property, **West** - Other Property, **North** - Other Property, **South** - Gali/Entry	**17-Dec-22** **Rs. 2368662.45** As On Date : **16-Dec-22**
Rajeev Singh / Mahesh Chand Aggarwal / Sudha Singh/ 106MSM001021052 (Essel A/C No.: LNDEL06716-170000767	All That Piece And Parcel Of Land Measuring 302.5 Sq. Yds I.E. 252.92 Sq. Mtrs Comprising In Khet No. 119/1, Situated At Village Nangli Nangla, Pargana Dadri, Tehsil And Distt Gautam Budh Nagar U P. Bounded As **East** - Bharat Ghar, **West** - Road, **North** - Open Plot, **South** - Open Plot	**17-Dec-22** **Rs. 3414988.04** As On Date : **16-Dec-22**
Ashok Kumar / Anuradha Gautam / Gautam Junior High School/ 106MSM001020949 (Essel A/C No.: LNDEL00615-160000347	All That Piece And Parcel Of Land Measuring 778 Sq. Yds Comprised In Khasra No. 537/3. Situated At Deepak Vihar, Khoda Colony, Pargana Loni Tehsil And Dist Ghaziabad Bounded As **East** - Gali & Property Of Mr. Bharat Singh & Mr. Roop Chand, **West** - Other Property, **North** - Property Of Mr. Ashok Kumar, **South** - Other Property	**17-Dec-22** **Rs. 4123362.67** As On Date : **16-Dec-22**

You the borrower/s and co-borrowers/guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

For Adani Capital Pvt. Ltd.
Sd/-
Place : Noida　**Authorised Officer**
Date : 31.12.2022

मुथूट होमफिन (इण्डिया) लिमिटेड

Muthoot Homefin

कॉर्पोरेट कार्यालय : 1201 एवं 1202, 12वीं मंजिल, 'ए' विंग, लोटस कॉर्पोरेट पार्क, ऑफ. वेस्टर्न एक्सप्रेस हाइवे, गोरेगाँव (ईस्ट), मुम्बई-400 063

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित प्रतिभूति हित अधिनियम की वित्तीय आस्तियों एवं प्रवर्तन के प्रतिभूतिकरण तथा पुनर्निर्माण की धारा 13(2) के तहत।

अधोहस्ताक्षरी प्रतिभूति हित अधिनियम, 2002 (कथित अधिनियम) की वित्तीय आस्तियों एवं प्रवर्तन के प्रतिभूतिकरण तथा पुनर्निर्माण की धारा 13(2) के तहत मुथूट होमफिन (इण्डिया) लिमिटेड (एमएचआईएल) का अधिकृत प्राधिकारी है। प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित कथित अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों के उपयोग में अधिकृत प्राधिकारी ने कथित अधिनियम की धारा 13(2) के तहत कर्जदार/रों ("कथित कर्जदार") से उनके लिए निर्गत सम्बद्ध माँग सूचना/ओं, जिन्हें नीचे भी दिया गया है, में उल्लिखित राशि का पुनर्भुगतान करने के लिए कहते हुए माँग सूचनाएँ निर्गत की हैं।

उपर्युक्त के सम्बन्ध में एतद्वारा एक बार पुनः कथित कर्जदार को इस सूचना के प्रकाशन के 60 दिनों के भीतर कथित कर्जदारों द्वारा अन्य दस्तावेजों/ प्रलेखनों, यदि कोई हो, के साथ पठित ऋण समझौते के तहत नीचे उल्लिखित तिथियों से देय भुगतान तथा/अथवा वसूली की तिथि तक कथित माँग सूचनाओं में वर्णित के अनुसार नीचे उल्लिखित राशियों तथा उस पर 2% प्रतिमाह की दर से भावी ब्याज का पुनर्भुगतान एमएचआईएल को अदा करने के लिए सूचना दी जाती है। ऋण के बकाया पुनर्भुगतान हेतु प्रतिभूति के रूप में कथित कर्जदारों द्वारा क्रमशः एमएचआईएल के पास बंधक आस्तियाँ निम्नलिखित हैं :

क्र. सं.	कर्जदार(रों)/सह-कर्जदार(रों) के नाम/ऋण खाता सं./शाखा	कुल बकाया राशि (रु.)	माँग सूचना की तिथि	प्रतिभूत आस्ति का विवरण (अचल सम्पत्ति)
1.	कृष्ण अवतार सिंह/अंकिता सिंह/ 056-05600464/ गाजियाबाद	रु. 941655/- (रु. नौ लाख इक्तालिस हजार छः सौ पचपन मात्र)	21 नव.22	प्लॉट नं. 30, ख.नं.-235, मौजा बिचपुरी, गदेश धाम आगरा, उत्तर प्रदेश-282001

यदि कथित कर्जदार उपर्युक्त के अनुसार एमएचआईएल को भुगतान करने में असफल रहते हैं तो एमएचआईएल लागतों तथा परिणामों के प्रति कथित कर्जदारों के सम्पूर्ण जोखिम पर कथित अधिनियम की धारा 13(4) तथा प्रयोज्य नियमों के तहत उपर्युक्त प्रतिभूत आस्तियों के विरुद्ध कार्यवाही करेगा।

अधिनियम के तहत कथित कर्जदारों को एमएचआईएल की लिखित पूर्व अनुमति के बिना विक्रय, पट्टे या अन्य प्रारूप में उपर्युक्त आस्तियों को हस्तान्तरित करने से निषिद्ध किया जाता है। कोई भी व्यक्ति जो कथित नियमों के प्रावधानों या उसके तहत निर्मित नियमों का उल्लंघन करता है या प्रावधानों के उल्लंघन में सहायता करता है वह अधिनियम के तहत प्रावधानित के अनुसार जेल तथा/अथवा जुर्माने का उत्तरदायी होगा।

ह./-
अधिकृत प्राधिकारी
कृते मुथूट होमफिन (इण्डिया) लिमिटेड

स्थान : उत्तर प्रदेश
दिनांक : 31.12.2022

कब्जा सूचना

एडलवेस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड

सीआईएनः U67100MH2007PLC174759

रिटेल सेन्टर एवं पंजी कार्यालय : एडलवेस हाउस, सीएसटी रोड के बाहर, कलीना, मुंबई 400098

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्ति तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत नीचे वर्णित प्रतिभूत क्रेडीटर के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम के 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13 (2) के अंतर्गत मांग सूचना नीचे वर्णित रूप में जारी कर ऋणधारक (कों) को उक्त सूचना प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था।

उसके बाद नीचे वर्णित एसाइनर ने उसके स्वयं/यहां नीचे वर्णित विभिन्न ट्रस्टों के ट्रस्टी की हैसियत में कार्यरत एडलवेईस एसेट रीकन्स्ट्रक्शन कम्पनी लिमिटेड यहां के बाद "ईएआरसी वणित" को इन वित्तीय परिसम्पत्तियों को सौंप दिया है। सरफैसी अधिनियम 2002 की धारा 5 के अंतर्गत एसाइन्मेन्ट अनुबंधों के अनुपालन ने ईएआरसी ने एसाईनर का दायितव ग्रहण किया तथा अंडरलाइंग प्रतिभूति हित, गारन्टीज, गिरवी के साथ वित्तीय परिसम्पत्तियों के संदर्भ में एसाइनर का सभी अधिकार, टाइटल तथा हित ऋणधारक द्वारा प्राप्त वित्तीय सहायता के संदर्भ में ईएआरसी में निहित हो गया है तथा ईएआरसी प्रतिभूत क्रेडीटर के रूप में अपने सभी अधिकारों का प्रयोग कर रहा है।

ऋणधारक इस राशि को वापस लौटाने में विफल रहे अतः एतद्वारा धारक तथा आम जनता को सूचित किया जाता है कि एडलवेईस एसेट रीकन्स्ट्रक्शन कम्पनी लिमिटेड के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्त्तन नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने प्रत्येक ऋण खाता/गिरवी सम्पत्ति के समक्ष वर्णित तिथि को यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है। ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

विशेष रूप से ऋणधारक तथा आम जनता को सतर्क किया जाता है कि इन सम्पत्ति का व्यवसाय न करें तथा सम्पत्ति का किसी भी तरह का व्यवसाय नीचे वर्णित राशि तथा उस पर ब्याज के लिए एडलवेइस एसेट रीकन्स्ट्रक्शन कम्पनी लि. के चार्ज के अधीन होगा।

क्रम सं.	एसाइनर का नाम	ट्रस्ट का नाम	ऋण खाता संख्या	ऋणधारक एवं सह-ऋणधारक का नाम	मांग सूचना की राशि एवं तिथि	कब्जा की तिथि	कब्जा की स्थिति
1.	एचडीबी फाइनांसियल सर्विसेस लि.	ईएआरसी ट्रस्ट एससी-410	2011333	प्रसाद टी जॉर्ज (ऋणधारक) तथा ग्रेसी प्रसाद (सह-ऋणधारक)	रु. 12,35,779.61/- (रु. बारह लाख पैंतीस हजार सात सौ उन्यासी एवं पैसे इकसठ मात्र)	26.12.2022	भौतिक कब्जा

अचल सम्पत्ति का विवरण : प्रथम तल की ओर जाने वाली सीढ़ियों के उपयोग के सामूहिक अधिकारों के साथ भूमि की आनुपातिक अधिकार के साथ ग्राम बिन्दापुर, दिल्ली, इन्दरा पार्क एक्स्टेंशन के नाम से विदित आबादी, उत्तम नगर, नई दिल्ली के क्षेत्र में स्थित प्रथम तल का फ्रान्ट पोर्शन, छत/टैरेस अधिकार के बिना, सम्पत्ति सं. 46 में से, माप 50 वर्ग यार्ड्स ('15x30'), कुल क्षेत्रफल माप 100 वर्ग यार्ड्स, खसरा नं. 209 का भाग जिसमे दो कमरे शामिल हैं, का सभी भाग तथा हिस्सा। चौहद्दी : पूर्व : 20 फीट रोड चौड़ा, पश्चिम : उक्त सम्पति का शेष भाग, उत्तर : सम्पत्ति सं. 45, दक्षिण : सम्पत्ति सं.46

स्थान : दिल्ली
तिथि : 29.12.2022

हस्ता/-प्राधिकृत अधिकारी
एडलवेइस एसेट रीकन्स्ट्रक्शन कम्पनी लिमिटेड

Edelweiss
Ideas create, values protect

अडानी कैपिटल प्राइवेट लिमिटेड

adani Capital

पंजीकृत कार्यालयः अडानी हाउस, 56, श्रीमाली सोसाइटी, नवरंगपुरा, अहमदाबाद 380009, गुजरात, भारत
कॉर्पोरेट कार्यालयः 1004/5, 10वीं मंजिल, सी-विंग, वन बीकेसी, सी-66, जी-ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई 400 051, महाराष्ट्र, भारत,
सीआईएनः U65990GJ2016PTC093692, वेबसाइटः www.adanicapital.in

सरफेसी अधिनियम, 2002 की धारा 13(2) के तहत मांग सूचना

आप नीचे उल्लिखित उधारकर्ता(यों), सह-उधारकर्ता(यों) ने अपनी अचल संपत्तियों (प्रतिभूतियों) को गिरवी रखकर एस्सेल फाइनेंस बिजनेस लोन लिमिटेड ("एस्सेल") से ऋण/सुविधाओं का लाभ उठाया है। एस्सेल और आप दोनों के बीच हुए उक्त समझौते के तहत, एस्सेल ने अडानी कैपिटल प्राइवेट लिमिटेड ("।ब्व्स")को 30-12-2019 को पंजीकृत असाइनमेंट डीड के माध्यम से ऋण सौंपा था। तदनुसार, कथित ऋण के संबंध में सभी अधिकार और दायित्व एसीपीएल को असाइन किए गए दिनांक से प्रभावी रूप से सौंपे गए हैं। आपकी चूक के परिणामस्वरूप आपके ऋणों को गैर-निष्पादित आस्तियों के रूप में वर्गीकृत किया गया था। अदाणी कैपिटल प्रा. लिमिटेड ने बकाया राशि की वसूली के लिए, वित्तीय संपत्ति के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति ब्याज अधिनियम, 2002 (अधिनियम) की धारा 13(2) के तहत मांग नोटिस जारी किया गया है, जिसकी सामग्री प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित अधिनियम की धारा 13(2) के अनुसार आपकी सेवा में इसके द्वारा प्रकाशित की जा रही है। कर्जदारों, सह-उधारकर्ताओं, गिरवी रखी गई संपत्तियों, बकाया बकाया, धारा 13(2) के तहत भेजे गए डिमांड नोटिस और उसके तहत दावा की गई राशि का विवरण नीचे दिया गया हैः

कर्जदार/सह-उधारकर्ता/गारंटर का नाम ऋण खाता संख्या/ एस्सेल ऋण खाता संख्या	बंधक संपत्ति का पता	डिमांड नोटिस की तारीख / ओ / एस राशि / ओ / एस की तारीख
विशाल ब्रदर्स एंटरप्राइजेज / विशाल शर्मा / नीलम शर्मा / 106MSM001021001 (एस्सेल खाता नं.: LNDEL00616-170000589	सम्पत्ति के सभी टुकड़ें और अंशः संपत्ति संख्या जी-1665/बी ,संपत्ति संख्या जी-1665 का हिस्सा, पुलिस स्टेशन के पास, भूमि मापक्षेत्र - 50 वर्ग गज यानी 41.81 वर्ग मीटर वाला खसरा नंबर 52,गांव नजफगढ़ दिल्ली आबादी की राजस्व संपत्ति में स्थित , जिसे गांव नजफगढ़, नई दिल्ली -110043 के पुराने लाल डोरा के रूप में जाना जाता है, चौहद्दीः पूर्व - संपत्ति संख्या जी -1665 / एच, पश्चिम - संपत्ति संख्या जी- 1665, उत्तर - अन्य संपत्ति, दक्षिण - गली 10	17-दिसंबर-22 रु. 2282515.53 दिनांकः 16-दिसंबर-22 के अनुसार
तारकेश्वर ओझा/सरिता देवी/106MSM001021105 (एस्सेल खाता नं: LNDEL06717- 180000902	आज की तारीख में ग्राम कुलेसरा परगना दादरी तहसील और जिला गौतम बुद्ध नगर,उत्तर प्रदेश में स्थित खसरा नंबर 551 में शामिल 1200 वर्ग गज की भूमि में से 100 वर्ग गज की भूमि का वह सब टुकड़ा और अंश । चौहद्दी : पूर्व - अन्य संपत्ति, पश्चिम - अन्य संपत्ति, उत्तर अन्य संपत्ति, दक्षिण - गली / प्रवेश	17-दिसंबर-22 रु. 2368662.45, 16-दिसंबर-22 के अनुसार
राजीव सिंह/महेश चंद अग्रवाल/सुधा सिंह/106MSM001021052 (एस्सेल खाता नं: LNDEL06716- 170000767	आज की तारीख में ग्राम नांगली नंगला, परगना दादरी, तहसील और जिला गौतमबुद्ध नगर, यूपी में स्थित खेत संख्या 119/1 में शामिल 302.5 वर्ग गज यानि 252.92 वर्ग मीटर की भूमि का वह सब टुकड़ा और अंश । चौहद्दी : पूर्व भारत का घर, पश्चिम रोड, उत्तर खुला प्लॉट, दक्षिण - खुला प्लॉट	17-दिसंबर-22 , रु. 3414988.04 , 16-दिसंबर-22 के अनुसार
अशोक कुमार/अनुराधा गौतम/गौतम जूनियर हाई स्कूल/ 106MSM001020949 (एस्सेल खाता नं: LNDEL00615-160000347	दीपक विहार, खोड़ा कॉलोनी, परगना लोनी तहसील और जिला गाजियाबाद में स्थित खसरा नंबर 537/3 में शामिल 778 वर्ग गज की भूमि का वह सब टुकड़ा और अंश। चौहद्दी : पूर्व-गली और आज की तिथि के रूप मेंः श्री भरत सिंह और श्री रूप चंद की संपत्ति, पश्चिम अन्य संपत्ति, उत्तर - श्री अशोक कुमार की संपत्ति , दक्षिण की संपत्ति - अन्य संपत्ति	17-दिसंबर-22 रु. 4123362.67 16-दिसंबर-22 के अनुसार

आप उधारकर्ता/ओं और सह-उधारकर्ताओं/गारंटरों से अनुरोध है कि उपरोक्त मांगी गई राशि एवं अतिरिक्त ब्याज सहित पूर्ण राशि का भुगतान इस नोटिस के 60 दिनों के भीतर करें, ऐसा न करने पर अधोहस्ताक्षरी को उपर्युक्त प्रतिभूतियों को लागू करने के लिए इस अधिनियम के तहत कार्रवाई करने के लिए बाध्य किया जाएगा। आपका ध्यान अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जिसके आधार पर आप उपरोक्त प्रावधान में निर्धारित अवधि के भीतर सुरक्षित संपत्ति को भुनाने के लिए स्वतंत्र हैं। कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(13) के अनुसार, आप को बिक्री, पट्टे या अन्यथा हमारी सहमति के बिना उपरोक्त संदर्भित प्रतिभूतियों को स्थानांतरित करने से प्रतिबंधित किया गया हैं।

स्थान : नोएडा
दिनांकः 31.12.2022

कृते अडानी कैपिटल प्रा. लिमिटेड
हस्ता/-
अधिकृत अधिकारी

अनुवाद में त्रुटि या विसंगति होने पर अंग्रेजी संस्करण मान्य होगा।

इक्विटास स्मॉल फाइनांस बैंक लि.

equitas

(पूर्व में इक्विटास फाइनांस लि.विदित)
पंजीकृत कार्यालयः नं.769, स्पेन्सर प्लाजा, 4था तल, फेज-II अन्ना सलाई, चेन्नई, टीएन-600002 # 044-42995000, 044-42995050

कब्जा सूचना (नियम 8(1) के अंतर्गत)-अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 (2002 के 54) के अंतर्गत मै. इक्विटास स्मॉल फाइनांस बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना जारी कर नीचे वर्णित ऋणधारकों को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था।

चूंकि, ऋणधारक, नीचे वर्णित, निर्धारित अवधि में इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक, तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्त्तन नियमावली, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय बकाया राशि तथा उस पर आगे के ब्याज तथा अन्य चार्जेज के साथ मै. इक्विटास स्मॉल फाइनांस बैंक लिमिटेड के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

क्रम सं.	ऋणधारक(कों)/गारंटरों का नाम	प्रतिभूत परिसम्पत्ति (अचल सम्पत्ति) का विवरण	मांग सूचना तिथि एवं राशि	कब्जा की तिथि
1.	शाखाः अलवर LAN No. SEIBAWR0285293 ऋणधारकोंः 1. फतेह मुहम्मद 2. जरीना	उस पर विद्यमान एवं भविष्य के सभी सुपर स्ट्रक्चर के साथ पट्टा नं. 009, बुक नं. 49, संकल्प नं. 03, ग्राम घेन्टा, ग्राम पंचायत गढ़ी, पंचायत समिति रामगढ़, जिला अलवर (राज.) एरिया माप 300 वर्ग यार्ड्स/2700 वर्ग फीट में स्थित गैर कृषि भूमि के रूप में आवासीय सम्पत्ति का सभी भाग तथा हिस्सा, उक्त सम्पत्ति की चौहद्दी : उत्तरः कॉमन रास्ता, दक्षिण : पड़त भूमि, पूर्वः पड़त भूमि, पश्चिम : पड़त भूमि, एरिया माप 300 वर्ग यार्ड्स/2700 वर्ग फीट जो उप-पंजीकरण जिला रामगढ़ तथा पंजीकरण जिला अलवर के भीतर स्थित है।	26.10.2022 एवं रु. 363470/-	27-12-2022
2.	शाखाः अलवर LAN No.: SEIBAWR0257873 ऋणधारकोंः 1. लक्ष्मी 2. मुकेश कुमार	उस पर विद्यमान एवं भविष्य के सभी सुपर स्ट्रक्चर के साथ पट्टा नं. 70, ग्राम करोली, ग्राम पंचायत करोली, पंचायत समिति किशनगढ़ बास, जिला अलवर, राजस्थान, एरिया माप 288.88 वर्ग यार्ड्स/2592 वर्ग फीट में स्थित गैर कृषि भूमि के रूप में आवासीय सम्पत्ति जो गैर कृषि भूमि श्री मुकेश कुमार, पुत्र श्री पूरण राम के स्वामित्व में है, उक्त सम्पत्ति की चौहद्दी : उत्तर : रेवती का मकान, दक्षिणः बाबल का मकान, पूर्व : कॉमन रास्ता, पश्चिम : रघुवीर एवं ईदू का मकान, एरिया माप 288.88 वर्ग यार्ड्स/2592 वर्ग फीट जो उप-पंजीकरण जिला बहादुरपुर तथा अलवर के पंजीकरण जिला के भीतर स्थित है।	26.10.2022 एवं रु. 306098/-	27-12-2022
3.	शाखाः अलवर LAN No.: SEIBAWR0276700 ऋणधारकोंः 1. उर्मिला 2. सुभाषा 3. जगदीश 4. बीमला	उस पर विद्यमान एवं भविष्य के सभी सुपर स्ट्रक्चर के साथ पट्टा नं. 023, बुक नं. 005, संकल्प नं. 02, ग्राम मुबारिकपुर, ग्राम पंचायत मुबारिकपुर, पंचायत रामगढ़, जिला अलवर (राज.) एरिया माप 118 वर्ग यार्ड्स/1062 वर्ग फीट में स्थित आवासीय सम्पत्ति के रूप में गैर-कृषि सम्पत्ति का सभी भाग तथा हिस्सा। उक्त सम्पत्ति की चौहद्दी : उत्तर : बिल्ला का मकान, दक्षिण : कॉमन रास्ता, पूर्व : कॉमन रास्ता, पश्चिम : सोहन लाल का मकान, एरिया माप 118 वर्ग यार्ड्स/1062 वर्ग-फीट जो पंजीकरण उप-जिला रामगढ़ तथा पंजीकरण जिला अलवर के भीतर स्थित है।	26.10.2022 एवं रु. 277488/-	27-12-2022

स्थानः राजस्थान,
तिथिः 31.12.2022

प्राधिकृत अधिकारी,
इक्विटास स्मॉल फाइनांस बैंक लि.

आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

ADITYA BIRLA CAPITAL

पंजीकृत कार्यालयः इंडियन रेयन कंपाउंड, वेरावल, गुजरात- 362266
शाखा कार्यालय- आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड, डी-17, बेसमेंट, सेक्टर 3, नोएडा, यूपी 201301

परिशिष्ट IV (प्रतिभूति हित (प्रवर्तन) नियम, 2002 का नियम 8(1) देखें)

कब्जा-सूचना (अचल संपत्ति के लिए)

चूंकि, अधोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, 2002 (2002 का 54) के तहत आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 14.10.2022 को एक मांग नोटिस जारी किया जिसमें कर्जदारों रणजीत सिंह, उपासना सिंह और श्री बाके बिहारी स्टीकर से नोटिस में उल्लिखित राशि रु.10,90,373/-(दस लाख नब्बे हजार तीन सौ तिहत्तर रुपये मात्र) को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर पुनर्भुगतान के लिए कहा गया।

उधारकर्ताओं द्वारा राशि चुकाने में विफल रहने पर, उधारकर्ताओं और आम जनता को एतद्द्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए यहाँ निम्न वर्णित संपत्ति पर 29 दिसंबर 2022 को कब्जा कर लिया है।

विशेष रूप से उधारकर्ताओं और आम तौर पर जनता को संपत्ति के साथ सौदा नहीं करने के लिए आगाह किया जाता है और संपत्ति के साथ कोई भी लेनदेन रु.10,90,373/-(दस लाख नब्बे हजार तीन सौ तिहत्तर रुपये मात्र) और उस पर ब्याज की राशि हेतु आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूति परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा 8 के प्रावधानों के अंतर्गत उधारकर्ताओं का ध्यान आकर्षित किया जाता है।

अचल संपत्ति का विवरण

डी.एल.एफ, अंकुर विहार, गांव सादुल्लाबाद, परगना लोनी, तहसील और जिला, गाजियाबाद, यूपी में स्थित आवासीय भूखंड संख्या सी-5/6 एच.आई.जी. फ्लैट, बैक साइड, एच.आई.जी., बिना छत के भूतल, क्षेत्रफल माप 58.52 वर्ग मीटर (सुपर कवर्ड एरिया) और परिबद्ध : पूर्वः अन्य प्लॉट , पश्चिमः 9 मीटर चौड़ी सड़क ,उत्तरः प्लॉट नंबर सी5/5 , दक्षिणः प्लॉट नंबर सी-5/7,

दिनांकः 29.12.2022
स्थानः गाजियाबाद

प्राधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

फार्म नं. आइएनसी-25ए

सार्वजनिक कंपनी को निजी कंपनी में बदलने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

क्षेत्रीय निदेशक,
कारपोरेट कार्य मंत्रालय, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनीज (इनकार्पोरेशन) नियमों, 2014 के नियम 41 और कंपनीज अधिनियम, 2013 की धारा 14, कंपनीज अधिनियम, 2013 के विषय में
और
मेसर्स तुषार होल्डिंग्स लिमिटेड जिसका पंजीकृत कार्यालय 407, नई दिल्ली हाउस, 27 बाराखंबा रोड, नई दिल्ली- 110001 (आवेदक)

सामान्य जनता को एतद्द्वारा सूचना दी जाती है कि कंपनी ने ऊपरकथित नियमों के साथ पठित कंपनीज अधिनियम, 2013 की धारा 14 के अधीन केन्द्र सरकार को आवेदन करने की इच्छुक है तथा इस बदलाव को लागू करने के लिए कंपनी को सक्षम बनाने के लिए **12 दिसंबर, 2022 को आयोजित** असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी को प्राईवेट लिमिटेड में बदलने की इच्छुक है।

कंपनी के प्रस्तावित परिवर्तन/स्थिति द्वारा प्रभावित होने वाले कोई व्यक्ति, अपनी आपत्ति इस सूचना के प्रकाशन की तिथि से चौदह दिनों के अन्दर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2, विंग, दूसरा तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कम्प्लैक्स, नई दिल्ली-** 110003 को विरोध के कारण तथा हित की प्रकृति वर्णित करने वाले शपथ-पत्र द्वारा समर्थित आपत्तियों और इसकी प्रति आवेदक कंपनी के नीचे वर्णित पते पर स्थित पंजीकृत कार्यालय पर डिलीवर करें अथवा पंजीकृत डाक द्वारा भेजें।

हिते एवं कृते आवेदक
तुषार होल्डिंग्स लिमिटेड
हस्ता/-
अरविंद जैन
निदेशक
(डीआईएनः 07269033)

तिथिः 30.12.2022
स्थानः नई दिल्ली

पंजीकृत कार्यालय : 407, नई दिल्ली हाउस, 27 बाराखंबा रोड, नई दिल्ली- 110001

प्रपत्र ए

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 14 के अंतर्गत]

शुभ लक्ष्मी सिन्थेटिक्स प्राइवेट लिमिटेड के क्रेडीटरों के ध्यानार्थ

1.	कॉर्पोरेट ऋणधारक का नाम	शुभ लक्ष्मी सिन्थेटिक्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	22.09.1999
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कॉर्पोरेट कार्य मंत्रालय आरओसी-दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का	U18101DL1999TC101650
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	मोहन सिंह फ्लैट नं. 311, III एफ, प्लॉट नं. 5, प्रताप भवन, बीएसजेड मार्ग, नई दिल्ली-110002
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	29.12.2022
7.	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	**सुश्री सीमा सलवान** **पता** : 47, पूसा रोड, भूतल, मेट्रो पिलर 131, टेलीफोन एक्सचैंज के बगल में, नई दिल्ली-110005 **ईमेल आईडी :** Seemasalwan.advocate@gmail.com **पत्राचार के लिए ईमेल आईडी :** vl.shubhlakshmi@gmail.com **सम्पर्क नं.** : 8130700079, 011-40622233 **पंजी सं.** : IBBI/IPA-002/IP-N00779/2019-2020/12478
8.	दावे जमा करने की अंतिम तिथि	28.01.2023

एतद्द्वारा सूचित किया जाता है कि **शुभ लक्ष्मी सिन्थेटिक्स प्राइवेट लिमिटेड** ने 29.12,2022 को स्वैच्छिक परिसमापन शुरू किया है।

एतद्द्वारा **शुभ लक्ष्मी सिन्थेटिक्स प्राइवेट लिमिटेड** प्राईवेट लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 28.01.2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें। फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं। दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता/-
सुश्री सीमा सलवान
परिसमापक
शुभ लक्ष्मी सिन्थेटिक्स प्राईवेट लिमिटेड
पंजी सं. : IBBI/IPA-002/IP-N00779/2019-2020/12478
एएफए की वैधताः 29.07.2023 तक

तिथि : 31.12.2022
स्थानः नई दिल्ली

27 सितंबर 2022 को प्रकाशित विज्ञापन में कोस्ट रियल्टर्स प्राइवेट लिमिटेड परिशिष्ट में ईओआई/निवेश अवसर का विस्तार

यह फाइनेंशियल एक्सप्रेस और जनसत्ता में 27 सितंबर 2022 को प्रकाशित कोस्ट रियल्टर्स प्राइवेट लिमिटेड की कॉरपोरेट दिवाला समाधान प्रक्रिया के संबंध में संकल्प योजना प्रस्तुत करने के लिए रुचि की अभिव्यक्ति ('ईओआई') के लिए आमंत्रण के विज्ञापन के संदर्भ में है ('मुख्य विज्ञापन')। मुख्य विज्ञापन में निर्दिष्ट ईओआई जमा करने की अंतिम तिथि 23 जनवरी 2023 शाम 6.00 बजे तक बढ़ा दी गई है। अन्य सभी नियम और शर्तें अपरिवर्तित रहेंगी।

संभावित समाधान आवेदकों से अनुरोध है कि जमा किए जाने वाले ईओआई के निर्धारित प्रारूप और उसमें समय-समय पर अपलोड किए गए किसी भी अपडेट सहित संबंधित नियमों और शर्तों के लिए हमें cirp.coastrealtors@gmail.com पर लिखें।

नोटः आरपी और सीओसी के पास बिना कोई कारण बताए और बिना किसी देनदारी के प्रक्रिया और समय-सीमा को रद्द करने या संशोधित करने का अधिकार सुरक्षित है। मुख्य विज्ञापन या उसके परिशिष्ट को प्रस्ताव दस्तावेज के रूप में नहीं समझा जाना चाहिए। स्पष्टीकरण और संशोधनों के बारे में खुद को अद्यतन रखने के लिए संकल्प आवेदकों को यहां ऊपर प्रदान की गई ईमेल आईडी पर हमारे पास लिखना होगा।

श्री अजीत ज्ञानचंद जैन
कोस्ट रियल्टर्स प्राइवेट लिमिटेड का रिजॉल्यूशन प्रोफेशनल
पंजीकरण संख्याः IBBI/IPA-001/IP-P00368/2017-18/10625
एएफए 17 अक्टूबर, 2023 तक वैध है
ईमेलः cirp.coastrealtors@gmail.com

पत्राचार का पताः 204, वॉल स्ट्रीट -1, गुजरात कॉलेज के पास, एलिस ब्रिज, अहमदाबाद - 380006

नोट - यह शुद्धिपत्र 10 जनवरी 2023 से आगे सीआईआरपी अवधि के विस्तार के लिए माननीय एनसीएलटी के अनुमोदन के अधीन है।

आईडीबीआई बैंक लिमिटेड

IDBI BANK

डी-22 बी, राजौरी गार्डन, नई दिल्ली, पिनः 110027
फ़ोन नं.: 01146465264, 9810449799

वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्गठन और प्रतिभूति हित अधिनियम, 2002 (सरफेसी अधिनियम) की धारा 13(2) के तहत नोटिस

एतद्द्वारा सूचना दी जाती है कि निम्नलिखित ऋणी/सह-उधारकर्ता, जिन्होंने आईडीबीआई बैंक लिमिटेड (आईडीबीआई बैंक) से गृह ऋण के रूप में ऋण सुविधा प्राप्त की है, ऋण सुविधा की विस्तृत ईएमआई का और/या आईडीबीआई बैंक लिमिटेड को ऋण सुविधाओं का भुगतान करने में विफल रहे हैं और उनके ऋण खातों को भारतीय रिजर्व बैंक द्वारा जारी दिशा-निर्देशों के अनुसार आईडीबीआई बैंक की पुस्तकों में एनपीए के रूप में वर्गीकृत किया गया है.

आईडीबीआई बैंक द्वारा सरफेसी अधिनियम की धारा 13(2) के तहत उधारकर्ताओं के संबंधित पते पर 'स्पीड पोस्ट' द्वारा आवश्यक नोटिस जारी / तामील किया गया था, हालांकि, इसकी डिलीवरी की पुष्टि नहीं की जा सकी। पूर्वोक्त को देखते हुए, यह सरफेसी नियमों के नियम 3 (1) के प्रावधान के अनुपालन में सार्वजनिक सूचना जारी की जाती है।

कृपया ध्यान दें कि आप आईडीबीआई बैंक की पूर्व लिखित सहमति के बिना किसी भी सुरक्षित संपत्ति को स्थानांतरित या अन्यथा (आपके व्यवसाय के सामान्य पाठ्यक्रम के अलावा) नहीं करेंगे, ऐसा न करने पर आप सरफेसी अधिनियम की धारा 29 के तहत दंडनीय अपराध के लिए उत्तरदायी होंगे। .

सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में हम अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों की ओर आपका ध्यान आकर्षित करते हैं।

इन परिस्थितियों में, उधारकर्ताओं से एक बार फिर अनुरोध किया जाता है कि वे उपरोक्त राशि का भुगतान इसके बाद की तारीख से साठ दिनों के भीतर करें, ऐसा न करने पर आईडीबीआई बैंक, एक सुरक्षित लेनदार के रूप में, अपनी बकाया राशि की वसूली के लिए उपलब्ध किसी अन्य कानून के तहत. एवं सरफेसी अधिनियम के प्रावधानों के तहत भी अपने सुरक्षा हित को लागू करने का हकदार होगा।

क्र. सं.	उधारकर्ता, सह-उधारकर्ता/गारंटर का नाम और पता	प्रतिभूतियों का विवरण	ऋण खाता संख्या, मांग सूचना दिनांक और राशि
1.	श्री सचिन ("उधारकर्ता") और श्रीमती दीप्ति शर्मा ("सह-उधारकर्ता")	फ्लैट नंबर- सी -408, चौथी मंजिल, मलबेरी मिस्ट, वरथुर, बैंगलोर, कर्नाटक- 560087	0040675100010113 दिनांक 11.11.2022 रु. 46,34,536/- (रूपये छियालिस लाख चौंतीस हजार पांच सौ छत्तीस मात्र) दिनांक 15.10.2022 तक साथ में अग्रिम ब्याज और उस पर कानूनी खर्च
2.	श्री कशिश जैन ("उधारकर्ता")	टॉवर ए आई, चतुर्थ मंजिल, कायम सेक्टर 108, गुरुग्राम- 122 006	0040675100014076 दिनांक 15.12.2022, रु. 4,30,434 (रूपये चार लाख तीस हजार चार सौ चौंतीस मात्र) दिनांक 09.7.2022 को और उस पर अग्रिम ब्याज और कानूनी खर्च
3.	श्री अमित शर्मा ("उधारकर्ता")	फ्लैट नंबर 1206, 12वीं मंजिल, टॉवर एन, ऑफिसर्स सिटी, राज नगर एक्सटेंशन, जी.टी. रोड, गाजियाबाद - उत्तर प्रदेश - 201017	0040675100012315 दिनांक 10.05.2022, रु. 25,18,743/-(रुपये पच्चीस लाख अठारह हजार सात सौ तैंतालीस मात्र) दिनांक 10.04.2022 को और उस पर अग्रिम ब्याज और कानूनी खर्च
4.	श्री सिद्धांत राणा ("उधारकर्ता")	फ्लैट नंबर 1302, 13वीं मंजिल, टावर पी, ऑफिसर सिटी राज नगर एक्सटेंशन, एनएच -58, गाजियाबाद उत्तर प्रदेश - 201017	0040675100012430 दिनांक 28.07.2022, रु.43,29,553/-(रूपये तैंतालीस लाख उनतीस हजार पांच सौ तिरपन मात्र) दिनांक 10.05.2022 को और उस पर अग्रिम ब्याज और कानूनी खर्च
5.	श्री अखिलेश कुमार सिंह ("उधारकर्ता") और सुश्री अनीता सिंह कुशवाहा	फ्लैट नंबर आर 1206, 12वीं मंजिल, ब्लॉक आर, नित्या होम्स, ऑफिसर सिटी, एनएच 58, राज नगर एक्सटेंशन गाजियाबाद- 201017	0040675100013165 दिनांक 04.07.2022, रु.32,36,090/-(रूपये बत्तीस लाख छत्तीस हजार नब्बे मात्र) दिनांक 10.04.2022 को और उस पर अग्रिम ब्याज और कानूनी खर्च
6.	श्री हर्ष कौशिक ("उधारकर्ता") और सुश्री प्रीति कौशिक	फ्लैट नंबर 1107, 11वीं मंजिल, टॉवर आर, नित्या होम्स, ऑफिसर सिटी, राज नगर एक्सटेंशन, गाजियाबाद, उत्तर प्रदेश 201017	0040675100012874 दिनांक 04.07.2022, रु. 29,89,057/- (रूपये उनतीस लाख नवासी हजार सत्तावन मात्र) दिनांक 10.4.2022 को और उस पर अग्रिम ब्याज और कानूनी खर्च
7.	श्री हर्ष कौशिक ("उधारकर्ता") और सुश्री प्रीति कौशिक	फ्लैट नंबर 1108, 11वीं मंजिल, टावर आर, नित्या होम्स, ऑफिसर सिटी, राज नगर एक्सटेंशन, गाजियाबाद, उत्तर प्रदेश 201017	0040675100012892 दिनांक 04.07.2022 रु. 28,65,001/-(रुपये अट्ठाईस लाख पैंसठ हजार एक मात्र) दिनांक 10.04.2022 को और उस पर अग्रिम ब्याज और कानूनी खर्च

दिनांकः 31.12.2022
स्थानः नई दिल्ली

प्राधिकृत अधिकारी
आईडीबीआई बैंक लिमिटेड

प्ररूप संख्या आईएनसी-26

[कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में
और

एस सी टी लिमिटेड
(CIN: U31200DL1979PLC088912)

जिसका पंजीकृत कार्यालयः 106, राकेश दीप अपार्टमेंट, गुलमोहर एन्क्लेव, कमर्शियल कॉम्प्लेक्स, नई दिल्ली - 110016 में, के मामले में

....आवेदक कंपनी/ याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में स्थानांतरित करने के लिए 10 दिसंबर 2022 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररूप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी-2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उसके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

106, राकेश दीप अपार्टमेंट, गुलमोहर एन्क्लेव, कमर्शियल कॉम्प्लेक्स, नई दिल्ली - 110016

आवेदक के लिए और आवेदक की ओर से
एस सी टी लिमिटेड
हस्ता/-
दिनांकः 31.12.2022 वली खान (निदेशक)
स्थानः नई दिल्ली डीआईएनः 02361008

Form No. 5

The Debts Recovery Tribunal
(9/2-A, Panna Lal Road, Allahabad-211002, U.P.)
(Area of Jurisdiction - Part of Uttar Pradesh)
Summons for filing Reply & Appearance by publication

O.A. No. 239/2019 Date: 02-11-2022

(Summons to Defendant under Section 19(3) of the Recovery of Debts due to Banks and financial institution Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure and Rules, 1993)

Original Application No. 239 of 2019
STATE BANK OF INDIA ....Applicant
Versus
MR. VINOD KUMAR JODAN ....Defendant(s)

To,
1. Mr. Vinod Kumar Jadon S/o Late Tej Singh, R/o 11/32/4A/3 Sita Nagar Jat Mohalla Rambagh, Agra-282005

In the above noted application, you are required to file reply in Paper Book form in four sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **16-01-2023 at 10.30 A.M.**, failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Allahabad

Form No. 5

The Debts Recovery Tribunal
(9/2-A, Panna Lal Road, Allahabad-211002, U.P.)
(Area of Jurisdiction - Part of Uttar Pradesh)
Summons for filing Reply & Appearance by publication

O.A. No. 213/2019 Date: 21-11-2022

(Summons to Defendant under Section 19(3) of the Recovery of Debts due to Banks and financial institution Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure and Rules, 1993)

Original Application No. 213 of 2019
STATE BANK OF INDIA ....Applicant
Versus
MUKTI VARUN & ANOTHERS ....Defendant(s)

To,
1. Smt. Mukti Varun W/o Santosh Varun, R/o 50, Sharda Vihar Colony, Bodle Road, Agra
2. Shri Santosh Varun, S/o Shri Joyti Prasad, R/o 50, Sharda Vihar Colony, Bodle Road, Agra

In the above noted application, you are required to file reply in Paper Book form in four sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **30-01-2023 at 10.30 A.M.**, failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Allahabad

Form No. 5

The Debts Recovery Tribunal
(9/2-A, Panna Lal Road, Allahabad-211002, U.P.)
(Area of Jurisdiction - Part of Uttar Pradesh)
Summons for filing Reply & Appearance by publication

O.A. No. 437/2020 Date: 08-12-2022

(Summons to Defendant under Section 19(3) of the Recovery of Debts due to Banks and financial institution Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure and Rules, 1993)

Original Application No. 473 of 2020
STATE BANK OF INDIA ....Applicant
Versus
MUNISH KUMAR GAUTAM ....Defendant(s)

To,
1. Shri Munish Kumar Gautam, S/o Shri Ram Swaroop Gautam, R/o 28, Purushottam Nagar, Dayal Bagh, Agra-282005, **(ii)** 21, Uma Dham, Dayal Bagh, Agra-282005

In the above noted application, you are required to file reply in Paper Book form in four sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **17-02-2023 at 10.30 A.M.**, failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Allahabad

PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA CAPITAL

आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय : इंडियन रेयन कंपाउंड, वेरावल, गुजरात-362266
शाखा कार्यालयः आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड, यूनिट नंबर 710 ए, 7वीं मंजिल, कॉर्पोरेट पार्क, बी-109, संजय प्लेस, आगरा- 282002 निकट जी.सी. नर्सिंग होम
शाखा कार्यालय : आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड, 3सरी मंजिल, एमजे टॉवर रायपुर रोड (सामने सेंट जोसेफ स्कूल) देहरादून 248001
1. एबीएचएफएल : अधिकृत प्राधिकारी : श्री गिरिजेश मौर्य, मोबाइल नं. : 9811892607 तथा चिराग लोखंडे, मोबाइल : +91-9773758208,
2. नीलामी सेवा प्रदाता (एएसपी) मैसर्स ई-प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड - ऑक्शन टाइगर- श्री राम शर्मा - +91 8000023297

अचल सम्पत्ति की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।

जैसा कि, आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड/प्रतिभूत क्रेडिटर के अधिकृत प्राधिकारी ने वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी) की धारा 13(2) के तहत निम्नलिखित कर्जदारों तथा सह-कर्जदारों से नीचे उल्लिखित बकायों तथा उस पर भावी ब्याज एवं लागत के लिए प्रतिभूत क्रेडिटर के ऋणों की वसूली हेतु जारी सूचना के अनुसार निम्नलिखित प्रतिभूत आस्तियों पर रचनात्मक कब्जा कर लिया था। एतद्वारा आम जनता और विशेष रूप से कर्जदारों और सह-कर्जदारों को नोटिस दिया जाता है कि आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के बकाये ऋण की वसूली के लिए निम्नलिखित संपत्ति की ई-नीलामी "जैसा है जहां है" तथा "जो है यही है" आधार पर आयोजित की जाएगी।

क्र. सं.	कर्जदारों तथा सह-कर्जदारों के नाम	सम्पत्तियों/प्रतिभूत आस्तियों का विवरण	मांग सूचना के अनुसार बकाया राशि	आरक्षित मूल्य	ईएमडी	ईएमडी की अन्तिम तिथि	निरीक्षण की तिथि एवं समय	ई-नीलामी की तिथि
1.	संजय कुमार वर्मा तथा ओम प्रकाश वर्मा	प्लॉट नंबर 230 के हिस्से पर घर का सम्पूर्ण भाग, माप लगभग 53.31 वर्ग मीटर, खसरा नंबर 198,199, बिहारी पुरम, मौजा बाबरपुर, हरि पर्वत वार्ड, आगरा, उत्तर प्रदेश - 282001 और सीमाएँ : पूर्व : प्लॉट नंबर 230 का अन्य भाग, पश्चिम : प्लॉट नं. 225, उत्तर : 15 फीट रोड, दक्षिणः प्लॉट नं. 229.	रु. 19,58,057/- (रुपये उन्नीस लाख अट्ठावन हजार सत्तावन मात्र)	रु. 21,68,750/- (रुपये इक्कीस लाख अड़सठ हजार सात सौ पचास मात्र)	रु. 2,16,875/- (रुपये दो लाख सोलह हजार आठ सौ पिचहत्तर मात्र)	30-01-2023	27.01.2023 को 11:00 बजे पूर्वा. से 04:00 बजे अप.	31-01-2023
2.	रचना नागपाल, रोहित नागपाल तथा किचन इंटीरियो	प्लॉट खाता नंबर 2471, (फसली वर्ष 1399 से 1404), खसरा नंबर 802 का सम्पूर्ण भाग, रकबा 148.64 वर्ग मीटर, मौजा अर्काडिया ग्रांट, परगना, परवादून, तहसील और जिला, देहरादून, उत्तराखंड, 248007 पर स्थित।	रु. 13,72,093.24 (रुपये तेरह लाख बहत्तर हजार तिरानवे एवं चौबीस पैसे मात्र)	रु. 37,18,400/- (रुपये सैंतीस लाख अठारह हजार चार सौ मात्र)	रु. 3,71,840/- (रुपये तीन लाख इकहत्तर हजार आठ सौ चालीस मात्र)	30-01-2023	27.01.2023 को 11:00 बजे पूर्वा. से 04:00 बजे अप.	31-01-2023

बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड/प्रतिभूत लेनदार की वेबसाइट अर्थात https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act या https://sarfaesi.auctiontiger.net देखें।

तिथि : 31.12.2022 स्थान : आगरा तथा देहरादून

अधिकृत प्राधिकारी, आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड